Oral Answers

*462. SHRI GURUDAS DAS ,C,UPTA:

SHRII P. GOYAL:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Government's attention has bv^*n draw_n t₀ the news item which appeared in the 'Indian Express' of the 7th December, 1985 under the caption 'Dis- j tress sale of paddy' in Uttar Pradesh:

(b) what are 'he reasons for low lifting of rice from mills by the Food Corporation of India;

Ce) whether Utta_r Pradesh Government fea_s complained to the Central Govern* tuent in this regard;

(d) if \$p, what action the Central Gov ernment have taken in the matter; and

(e) what measures the Central Govemraant hav^{\wedge} taken in the interest of paddy growing farmers in the country?

THE MINTSTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI K. P. SINGH DEO): (a) There is no reference to distress sale of paddy in Uttar Pradesh in the news j item appearing in "Indian Express" (Delhi Edition) of 7th December, 1985.

[b) to (d) Reports have been received from tlie State Government that lifting of rise by the Food Corporation of India has been low. However, as on 13-12-85, 72.3 per cent of levy rice offered by the State Government had been.lifted by the Food Corpoiation of India, as against only 70 jier cent upto the same date last year. Theie is generally a time lag of a few days between the offer and the acceptance of levy rice, on account of the proceduie involved.

(e) Th,. Food Corporation of India alongwith, the State Governments and their agencies undertake purchase of paddy at ttt« support price_s declared by the Government.

to Questions

SHRI GURUDAS DAS GUPTA: Sir, at the outset let me say that the Minister is taking refuge where there is a technical mistake. The news appeared on th* 8th. and the dateline was 7th. 1 expect the bon. Minister to be a little more generous while questions are put.

Anyway, my supplementary is, I would like the Minister to tell us straight whether distress is taking place in UP and sale of paddy elsewhere in the country because Government has been constantly saying here in this House and elsewhere thai no distress sale is taking place, I huva the facts with me to remind him so that be can frame his reply properly. My point is, there waj a debate in UP on a letter of the Opposition group complaining that paddy was being sold at Rs. 100 per quintal. There was a letter from the General Secretary of the Communist Party of India, Shri Rajeshwara Rao to th« Minister dated 17th where he also complained the same thing. Then we have the statement of the Minister of Punjab saying that Government should nave a proper procurement policy and price policy. He also complained the same thine. Then, while the Chief Minister of Madhya Pradesh had gone on a visit to Ctthattk-garh, the peasants complained tfiat they are being forced to sell paddy at R». 120 per quintal while the Government support price is Rs. 142. Again, no other person than the Speaker Shri Balram Jakhar recently lashed out at tbe Governmental agencies in Madhya Pradesh tor their failure to procure rice at the Government support price. These are the facts placed by me before the Minister and I expect hira to $b_{e a}$ little more generous and objective and tell us straight whether the support policy as regards paddy, is being executed or whether distress sale is taking place in UP and elsewhere.

SHRI K. P. SINGH DEO: First and foremost, I would like to categorically state here, as I hav_e stated" in both the Houses during the discussions held earlier in response to calling attention motions — two in the $^{Ra}Jy^{a}$ Sabha and two in the Lok Sabha — that there is no distress sale of paddy anywhere including UP, of tht specifications declared by Government, that is, it should not have more than 18 per cent moisture, and the amount of for-

[†]The question was actually asked on the floor of the House by Shri Gurudas Das Gupta.

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cigu material there should be of a particular quantity, these should not be broken, should not be weeviled and should not be of bad quality. If there is any sale of rice which is not of this specification, it cannot be termed distress sale because the support price of paddy is related tw that specification. Therefore any sale of paddy which is not of the specification is not distress sale. The farmer is entitled to sell anything to anyone at any price. Secondly, Sir, he has mentioned, the hon. Member has mentioned, about my being generous. My answer was exactly to the question, which referred to an article dated 7th December. I cannot anticipate what be was having in Jiis mind, Sth, 9th or 10th December. I am not God Almighty. He has referred to many statements which appeared in the newspapers. They are not 'acts at alt and there is no distress sale ...

SHRI GURUDAS DAS GUPTA; Including the statement of Mr. Balram Jak-bar?

SRRI K. P. SINGH DRO. The hon. Member was referring to the statement of ihe former Prime Minister, in Calcutta, while he wag passing through, in Dum Dum, some former Minister; all these have been answered on the floor of this House and in the Lok Sabha. There is no distress sale of paddy or anything which conformed to the specifications as approved the by Government. If you want me to give the specifications, at the particular price or the minimum statutory price, at which it is required to be sold, then, I shall give it to vou.

MR. CHAIRMAN: Second supplementary,

SHRI GURUDAS DAS GUPTA. Sir, while characterising tb_e reply of the Minister as antipeasant and subjective, I would like to remind him—let me rem'nd *he hon. Minister — that the harvesting started in "November. Eighteen per cent moisture is not the position now. It might have been in November. But it is now the middle of December. Therefore, it «s not Wg same position now. He has been supplied this by the bureaucrats who are leading the FCI, who are colluding with the Ministers... 8

MR. CHAIRMAN: Colluding with whom? (Interruptions)

SHRI BUTA SINGH: This is not fair.

to Questions

SHRI MAHENDRA MOHAN MISHRA: He should not cast aspersions on Ministers,

(Interruptions)

MR. CHAIRMAN. I am asking him. I am taking it up. It was I who asked him immediately, what did mean by this. Why do you think that you aie going to protect the Ministers better? *(Interruptions)* Mr. Gurudas Das Gupta, was it a slip of the tongue? *(Interruptions)*

SHRI GURUDAS DAS GUPTA: I stand corrected. I said, they are in collusion with the millers. Whether the Minister is aware or, not, it is for him to say.

MR. CHAIRMAN: You have not said like that earlier.

SHRI GURUDAS DAS GUPTA. I said, FCI and the millers are in collusion. I would like to know whether he is going to take any action. If I had hurt somebody, I am sorry. Anyway, my second supplementary is, FCI is not purchasing in adequate quantities anywhere in the country. This is the complaint not only by opposition members, but even by ruling party members. The same thing we had seej, in the case of the JCI, the Jute Corporation of India. There also, the same thing happened. The game of tho collaborators is to see that the market prices are depressed and when the market prices are depressed, then, the millers shall purchase. The Food Corporation of India is only acting as an agent of the millers. The Government is sitting silent That is why, I say, the policy of the Government is anfi-peasant. I would like the Minister to tell us whether he (has received complaints that the Food Corporation of India is colluding with the mi'lers and the inaction of the Food Corporation of India is resulting in the decline of the agricultural prices, particularly paddy. What action Government proposes to take to ansura that the support price policy is executed and the peasanfs rights are protected.

SHRI BUTA SINGH: Ministers are wot millers, but milled.

Orml ^Answers

SHRI K. P. SINGH DEO: Sir, the system is different in different States. In UP, the rice is got from the millers. The State Government allots to the millers and the State Government gets it from the millers aiy then only the Food Corporation of India takes it up. Whereas, in Punjab and Haryana, paddy or wheat is taken directly from the farmers by the Food Corporation of India at the support price, at the specifications, fixed. Therefore, to give an omnibus answer will not tie correct. Thg Food Corporation of India has procure^ far more as compared to last year, during this particular date, this particular period, and the reason for the criticism was that, during that time, when the market arrivals started, the moisture content was very high. So, FCI kept a very strict quality control on that because more than 18 per cent moisture on paddy leads to deterioration, leads to toxication and I am sure the House is conversant with what has happened in Bhopal or in Delhi regarding the toxic substances which have affected s₀ many lives. So, the Government of India cannot be a party to procuring and supplying toxui substances to rest of India. Therefore, the specifications fixed have been very strictly enforced this year and in spite of that w'e have procured more than 2 lakh tonnes as compared to last yew's procurement. So, there is no distress sale of the specification which has been fixed or the price which has-been fixed.

Regardigg the role of FCI, I think there is a little bit of misunderstanding. T won't be using the strong language that the Member has used, although he has been quoting Congress Members and other Ministers, but he should, in all fairness, ask the Punjab Minister who has applauded the role of FCI in Punjab for their procuring more as well as helping the farmers out.

Now the fact remains that the FCI is allotted certain mandis or purchasing points in consultation with the States, whe-tker it is Madhya Pradesh, Uttar Pradesh. Haryana or Punjab. Accordingly, \b* FCI moves in dir»»t1y, or ite agnto Questions

also procure on behalf of the FCI. So, it is not a question that FCI has not gone into the markets. FCI has gone into the markets by itself as well as by its agencies and sometimes also by the State Governments on behalf of it-They procure, they store and all the money is also given by the FCI. So, that is the position. The FCI role is on'y supplementary and it is not a substitute for the endre procurement because it only procures about 15 per cent of the entire food production in the country. The fact is that the FCI is for the market support, it is supplementary in nature.

थी वीरेन्द्र वर्माः सभापति सौभाग्य से कृषि मंत्री जी भी उपस्थित हैं । इस वर्ष भी और प्राय: प्रतिवर्ष চ্চবি उत्पादों का मल्य विलम्ब से घोषित किया जाता है और खाद्यान्न जब मारकेट में ग्राना प्रारम्भ हो जाते हैं और किसान मजबूर होकर डिस्ट्रेस ैंसेल पर को अपना थनाज देना पडता है फिर रिक्वेस्ट करने के बाद ही बहुत विलम्ब से परचेसिंग की व्यवस्था की जाती है । क्या यह सही नहीं है कि इस वर्ष बहुत बिलम्ब से पैडी की कीमतें सरकार ने घोषित कीं, बहुत विलम्ब से परचेसिंग सेंटर्स की स्थापना हई और जो माइस्चर का प्रश्न माननीय मंत्री जी ने उठाया क्योंकि जितने भी परचेसिज सेंटर्स की स्थापना हई है वह बहत विलम्ब से हई 쿬 बतः उसमें तब तक माइस्वर भी नहो रहता । फिर बिलम्ब से उन्होंने खोले, उनमें भी नाम मात्र की परचेजेज की गयी । क्या माननीय मंत्री को े जी याद 흉 কি इस प्रकार की शिकायत खुद मैंने और माननीय 11-ण्याम सिंह जी ने हाउस में की र्था और मंत्री जी ने यह धाश्वासन दिया था कि खद चलकर उन सेंटर्स को देखुगां। क्या यह भी सही है । उनकी में है और मैंने लिखा जानकारी ਸੀ ਡੈ उनको भेजा है. एफ०सी०आई० के मैनेजिंग डाइरेक्टर है उनको जो भी मैंने बताया है कि जहां उनके सेंटर्स बले हैं वहां पर किसानों को पैडी या कोई ग्रनाज परचेज नहीं किया जा रहा है। किसान लुट रहा है। न एफ सी॰ ग्राई

खरीद रहा है, न पी० सी० एफ० खरीद रहा है, कौई नहीं खरोद रहा है ओर राइस मिलों के यहां किसानों की खुकी लूट हो रही है। यह माननीय मंत्री जी से मैंते प्रार्थना की थीं।.

Oral Answers

SHRI K. P. SINGH DEO: What the hon. Member has said is true. He has drawn my attention along with Mr. Ghan Shyam Singh, Member of Parliament, last week. An assurance has been given bj aie. Not only the managing director of the FCI but even «my Additional Secretary, my Joint Secretary and the Chief Commercial Manager of FCI have visited Uttar Pradesh. They have met the Chief Minister, they have met the Agriculture Minister. They have visited the purchasing centres in Faizabad Division, they have been to' the Tarai region and to the areas to which the hon. Member had drawn my attention. They have already consulted the UP Government and they have opened 20 new purchasing centres in various parts of UP. Therefore the assurance given to him that FCI witl step in wherever it is necessary in consultation with the UP Government 'bas been fulfilled within three days of my giving an assurance to him.

One thing I would like to make clear as far as this distress sale which is being referred to by hon. Members is concerned. First and foremost, the Food Department or the FCI gets the information from the Directorate of Economic Statistics. Then it refers to the State Government. It is the primary duty of the State Government to prevent distress sale. Wherever it is necessary for FCI to move jn, we move in immediately. This i_s exactly what we have done.

श्री वीरेन्द्र वर्माः ग्रध्यक्ष जी, माननीय मंत्री महीदय ने मेरे पहले प्रश्न का उत्तर नहीं दिया है ।

क्या यह सही नहीं है कि पर्वेखिंग की व्यवस्था यानी प्राइस देर में घोषित की— पर्वेजिंग की व्यवस्था देर से प्रारम्भ की—इसे बता दें कि देर से की था नहीं की ?

SHA! K. P. SINGH DEO: Sir, the purchasing ocofc>s are asain fixed in consul-

lation with the State Governments, In this case, because of the untimely rain in October the paddy which came had far more than 24 per cent moisture and the paddy arrival also in the mandis was low and it was not as much as last year. Therefore the question o' procuring substandard paddy either by the State ageneies or ty ^we State Government or by the FCI does hot arise; hence the delay.

SHRI VITHALBHAI MOTIRAM PATEL: Su, whether the Minister accepts it or not but distress sale of paddy has taken place in Punjab. I know in Punjab when the crop was ready, the support price was not announced. I requested hon. Buta Singh that the support price should be announced at the earliest because the crop was ready. He said diat within a week it would be announced. Even within a month it was not announced and the farmer had to sell the paddy at lesser than the support price. Hon'ble Minister, there is something wrong in the Department or with the bureaucrats, in not announcing the support price earlier. What are the reasons for delaying the announcement of support prices?

श्री वीरेन्द्र वर्माः क्या भविष्य में समय से पूर्व कर देंगे ?

SHRI K. P. SINGH DEO: There is nothing wrong with either the Department or with the bureaucrats. There » time for every thing and the season is from 1st of October and the support prices were announced durine that time.

SHRI P. BABUL REDDY: The hon. Minister has .stated that there were no distress sales in any part of the country. But the fact remains that in many parts of the country the peasants are not able to sell their produce at the support price. though paddy is in great demand a few miles away. For example, the Nellore rice is in great demand in Madras and Nellore border is only 40 miles away from Madras. But here at Nellore border they are not able to sell it. It is the common experience there. This is due to the restrictions on the movement of paddy. The present Ceniral Government, I am happy, is committed to the policy of removing controls. In 1978 when there wer*

110 mi'lion lonnes of foodgrains, they had stated that Government would remove all controls. Today it is 152 million ton-nes, much more than what we anticipated. What prevents the' Central Government from removing the restrictions in accordance with their own policy and go to the aid of the peasants? Are they trying to do it quickly? That certainly will ensure n more remunerative price for the peasants. Are they now going to move quickly 10 remove all these restrictions?

Oral Answers

SHRI K". P. SINGH DEO: Sir. it is a suggestion.

MR. CHAIRMAN: No, he is asking whether there i_s any proposal to remove restrictions on movement. Is there any such proposal?

SFTRI K. P. SINGH DEO: I shall have to examine before' I 8've an assurance in Parliament. I would not like to give a wrong assurance.

MR. CHAIRMAN: Question No. 462-A.

द्रावश्यक उपभोक्ता वस्तुग्रों के खुदरा बाजार मृत्य

(1)*462-क श्रीलॉल कृष्ण झाडवाणी: श्री कैलाश पति मिश्र :*

वया खाद्य और नागरिक पूर्ति मंत्री यह वताने की क्रुपा करेंगे कि 31 मार्च 1985 से यव तक आवश्यक उपभोक्ता वस्तुओं के खुदरा बाजार मूल्य प्रति-मास क्या-क्या रहे हैं तथा गत वर्ष इन्हीं महिनों में वे मल्य क्या-क्या थे ?

खारा ग्रीर नागरिक पूर्ति विभाग में राज्य मंत्री (श्रो के॰ पी॰ सिंह दैव): मार्च-नवम्बर, 1985 तथा मार्च-नवम्बर 1984 की अवधि में चुनी आवक्यक बस्तुग्रों के मास-धंत के खुदरा मूल्य, कमणः जनबंध I व II पर दिए

@पूर्वतः तारांकित प्रश्न संख्या 403, 17 दिसम्बर, 1985 से स्थानांतरित ।

†सभामें प्रब्त थीं कैलाज पति मिश्र द्वार[ा] प्र**छा ग**या। गए हैं, सदन के पटल पर रखे जाते हैं। [देखिव परिशिष्ट 736, अनुबन्ध 60 और 61]

to Questions

श्री केलाशपति मिश्र : क्या ग्रध्यक्ष महोदय, एक साल के अन्तराल में केवल एक चीनो के मल्य का ही उल्लेख करना चाहना हूं, 84 नवम्बर में 5 रुपये 40 पैसे किलोग्राम थी ग्रौर 85 में 7 रुपये हो गयी । तो एक साल à. ग्रन्तराल में हर महीने में एक EUD कीमत का ग्रन्तर केवल चीनी में एक साल के ग्रन्दर आ गया । नवम्बर महीने में नयी जगर पालिसी की घोषणा सरकार ने इस ाल की ग्रस्वारा ਸੇ यह समाचार छपा है कि 225 करोड़ रुपये का लाभ चीनी मिल-मालिकों को हो गया है । मैं सरकार से जानना चाहता हूँ इतना बड़ा मुनाफा जो चीनी मिल-मालिकों को हो गया है, जिसका बोझ ग्राम ग्रादमी को सहन करना पड़ रहा है, इससे गन्ना-उत्पादक किसानों को कितना लाभ टग्रा है

SHRI K. P. SINGH DEO: Sir, the Government has taken a bold and conscious decision to raise the statutory minimum price of sugarcane from Rs. 14 to Rs. 16.50 per quintal this year and to Rs. 17 a quintal next year for a recovery of 8.5 per ceat. The reason is that as a result of unremunerative prices, there was diversion in sugarcane as well as the production of sugar. Therefore from a peak level of 85 lakh tonnes, it came down to 59 lakh tonnes last year. Therefore, we had to have heavy imports of sugar. Therefore to give a remunerative price to farmers, the statutory minimum price of sugarcane has Seen raised. This has therefore resulted in a ?0 paise rise in price of sugar from Rs. 4.40 To Rs. 4.80 per kilogram and to improve th* liquidity as well as the position of the millers so that they can be able to pay expeditiously to ihe sugareane cultivators, the levy has been brought down from 65 to "S5 per cent. Ali this I had replied¹ in depth during the discussion on Calling Attention which had been raised ia this House. This will rt-sult in prompter payment to the sugarcane cultivators a& well as better remunerative prices to the cultivators so that they will

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